

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI**

ORIGINAL APPLICATION NO. 601/2022

Sarla Soni

Applicant

Versus

State of Rajasthan & Ors.

Respondent

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13. VAKALATNAMA For RSPCB

NISHANT AWANA (ADVCOATE)
COUNSEL FOR THE RESPONDENT
RAJASTHAN STATE POLLUTION CONTROL BOARD

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**REPLY TO ORIGINAL APPLICATION ON BEHALF OF RAJASTHAN
STATE POLLUTION CONTROL BOARD I.E. RESPONDENT NO. 5 IN
COMPLIANCE OF HON'BLE TRIBUNAL ORDER DATED 20.09.2022**

MAY IT PLEASE THIS HON'BLE TRIBUNAL:

The humble answering-respondent most respectfully submit this reply to the original application as under:-

1. That in compliance of the directions passed by the Hon'ble Tribunal in Original Application (OA) No. 568/2019, James Jose, Managing Director, CGR Hallmarkers Pvt. Ltd., Vs Govt. of India, CPCB has issued Guidelines for Gold Assaying and Hallmarking Centers in October, 2020. Further, CPCB vide its guidelines, has directed all Gold Assaying and Hallmarking centers to obtain necessary Consents under the provisions of Water (Prevention and Control of Pollution) Act, 1974 & Air (Prevention and Control of Pollution) Act, 1981 & Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 from the concerned State Pollution Control Boards/ Pollution Control Committees and also directed BIS to make it mandatory to have a copy of consents issued by SPCBs/ PCCs under Water Act 1974 & Air Act 1981 and Authorization certificates while issuing the BIS certificates. The photo copy of the guidelines for Gold Assaying and Hallmarking centers issued

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राजीव महनोर
परिष्कृत पर्यावरण अभिगणना

By CPCB in October, 2020 are annexed herewith and marked as **Annexure-1.**

2. That an inter-departmental meeting was held under the Chairmanship of Chief Secretary, Govt. of Rajasthan on 24.06.2020 to discuss the requirement of seeking land conversion before considering consent applications. In the meeting it was comprehensively viewed that in the absence of land conversion order there can be haphazard growth of industries which will adversely impact the environment. The answering respondent was directed that the new applications may be revert back to the applicant if the industry is not having appropriate land conversion after examination at preliminary level and to refuse the long pending consent applications after giving one final notice. The photo copy of the minutes of the meeting dated 24.06.2020 are annexed herewith and marked as **Annexure-2.** It is further submitted the implementation of the decision taken in the meeting dated 24.06.2020 has brought some genuine considerations before the State Board while considering applications related to Hallmarking centers.
3. That CPCB vide order dated 12.01.2021 has categorized the hallmarking and assaying centers under orange category. Subsequently, the answering respondent vide its order dated 21.01.2022 has also categorized the hallmarking and assay centers under orange category. The photo copy of the letter dated 12.01.2021 and order dated 21.01.2022 are annexed herewith and marked as **Annexure-3.**
4. That as per the Operating Manual, acknowledged and recognized by the State Government and the State Board, land allotment/land conversion order for project for intended land use is a mandatory document for processing of any Consent to Establish application under the Water Act and the Air Act.

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राजीव महनोल
वरिष्ठ पर्यावरण अभियन्ता

5. That the applicant was issued Consent to Establish vide order dated 06.08.2021 inadvertently and the same has been revoked vide letter dated 23.03.2022, for the reasons that the unit was not established on the industrial land/ land converted for industrial purpose and these units were categorized under 'Orange' category by the State Board in the Order dated 21.01.2022. The photo copy of the letters dated 06.08.2021 and 23.03.2022 are annexed herewith and marked as **Annexure-4**.
6. That an inter departmental meeting was held under the Chairmanship of Chief Secretary, Govt. of Rajasthan on 18.02.2022 to discuss applicability of land conversion for Industrial/Commercial purposes in case of Consent applications for Gold Assaying & Hallmarking Centers under the provisions of the Water Act, 1974 and the Air Act, 1981. In the meeting, it was decided that RSPCB should apprise CPCB about the above issues regarding applications for consent of the Gold Assaying and Hallmarking Centers (GAHC) and Automobiles Service Centers and seek clarification. The photo copy of the minutes of the meeting dated 18.02.2022 is annexed herewith and marked as **Annexure-5**.
7. That the answering respondent vide letter dated 28.03.2022 has sought clarification from CPCB on the issue as discussed in the meeting dated 18.02.2022 vide letters dated 12.04.2022 and 30.05.2022. The photo copy of the letters dated 12.04.2022 and 30.05.2022 are annexed herewith and marked as **Annexure-6**.
8. That the CPCB vide letter dated 25.07.2022 clarified the issue, stating that "*Gold Hallmarking Assaying facilities/Centers should be established as per the siting Policies/ Guidelines of Local Administration*". The photo copy of the CPCB letter dated 25.07.2022 is annexed herewith and marked as **Annexure-7**.
9. That the answering respondent vide letter dated 29.09.2022 forwarded the clarification received from CPCB to the State Government, to take a final

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राजीव महनोत
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view in this regard. The photo copy of the letter dated 29.09.2022 is annexed herewith and marked as **Annexure-8**.

10. That on the basis of clarification received from the State Government vide letter dated 11.10.2022, the State Board issued order dated 20.10.2022 as follows *"the Consent applications related to Gold Assaying & Hallmarking Centers may be cleared for the existing units provided that they are situated in area where commercial/ industrial activities are allowed as per Master/City Plan"*. The photo copy of the letter dated 11.10.2022 and order dated 20.10.2022 is annexed herewith and marked as **Annexure-9**.

Prayer

It is, therefore, most humbly prayed that in view of submission mentioned herein above the affidavit cum reply on behalf of respondent no. 5 may kindly be taken on record and the original application be dismissed.

Rajeev
राजीव महनोत
परिषद् पर्यावरण अभियन्ता

HUMBLE RESPONDENT
THROUGH HIS COUNSELS



(Nishant Awana)
ADVOCATE

Rajeev
राजीव महनोत
परिषद् पर्यावरण



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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ORIGINAL APPLICATION NO. 601/2022

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AFFIDAVIT IN SUPPORT OF REPLY TO ORIGINAL APPLICATION

I, Rajeev Mahnot S/o Shri K.S. Mahnot, aged about 89 years, at present working as Senior Environmental Engineer, Rajasthan State Pollution Control Board, Jaipur, do hereby take oath and state as under: -

- 1) That I am Officer-in-Charge of the answering-respondent. Hence, being officer-in-charge, I am well conversant with the facts and circumstances of the present case.
- 2) That the annexed affidavit cum reply to original application has been drafted by my counsel under my instructions and I have carefully read over and understood the contents thereof.
- 3) That the contents of reply to original application are true and correct on the basis of the official records.

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वरिष्ठ पर्यावरण अभियन्ता
DEPONENT

VERIFICATION:-

I, the above named deponent do solemnly take oath and state that the contents of Para No.1 to 3 of my above affidavit are true and correct on the basis of official records and no part of it is in correct or false nor any material has been concealed there from. SO HELP ME GOD.

ATTESTED
[Signature]
NOTARY PUBLIC
JAIPUR (RAJ.) INDIA

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वरिष्ठ पर्यावरण अभियन्ता
DEPONENT

15 DEC 2022

Guidelines for Gold Assaying and Hallmarking Centres



Central Pollution Control Board
(Ministry of Environment, Forest and Climate Change, Govt of India)
Parivesh Bhawan, East Arjun Nagar
Delhi-110032

(October 2020)

Environmental Guidelines for Gold Assaying and Hallmarking Centres

Background:

An Original application (OA) No. 568/2019, James Jose, Managing Director, CGR Hall markers Pvt. Ltd. vs Govt. of India was filed in the Hon'ble NGT highlighting the air pollution caused by acidic fumes in gold hallmarking centres from the process of Gold Assaying and Hallmarking without complying the pollution control norms. Hon'ble NGT vide its order dated 18.11.2019 directed CPCB to "update the existing guidelines in the matter so that environmental norms are met in the process". There is no existing environmental guidelines prepared by CPCB for Gold Hallmarking Centres. These Hallmarking centres are BIS certified under the provision of Indian standard IS 15820:2009.

In compliance of Hon'ble NGT order, CPCB has framed Environmental Guidelines to bring such facilities into the environmental regulatory framework.

2.0 Hallmarking:

The BIS (Bureau of Indian Standards) Hallmark is a certifying mechanism to certify the purity of precious metals jewellery viz. gold and silver, sold in India. The testing and marking of the jewellery is done in BIS certified Assaying & Hallmarking centres across the country. BIS has framed & published the "Guideline (HM/A&HC/Guidelines/2, September,2018)" for recognition and operation of hallmarking centres. BIS guidelines stipulate the procedures for grant, operation, renewal, suspension and cancellation of recognition of Assaying and Hallmarking (A &H) Centers. Indian standard IS 15820:2009 is the basis for recognition of assaying and hallmarking centers, which specifies a Fire Assay test for Assay and Hallmarking of gold, following the procedure prescribed in the method IS 1418: 2009 (Assaying of Gold in Gold Bullion, Gold alloys and Gold Jewelry/Artefacts: Cupellation- Fire Assay Method.)

There are 923 recognized Gold Assaying and Hallmarking facilities in India. Highest number of such facilities is in Southern region (312 Nos), followed by Western Region (203 Nos), Eastern Region (181) Central Region (133) and Northern Region (94).

Rajeev

3.0 Gold Assaying Process:

Hallmarking of jewellery/artefact is done in BIS certified facilities/centres, which acts as testing laboratories. These hallmarking facilities/centres/labs are located inside city areas or in busy commercial or business complexes nearby the jewellery manufacturing hub/markets.

Assaying is the technical term used for the quantitative chemical analysis of precious metals. In context of Gold Jewellery, assaying means determination of gold in the jewellery/article. The steps involved in **Gold Assaying process** are as follows:

- i. **Reception Section:** The process starts from reception. Jewelry are received from different parties i.e. jewelers and are sorted as per their purity claimed by the party and after acceptance, the jewellery are sent for Assaying.
- ii. **X-ray Fluorescence (XRF) Section:** After receiving the jewellery sample, the fineness (purity as declared by customer) of the samples are verified by the XRF machine by comparing with the reference material.
- iii. **Melting Section:** The accepted samples (Jewellery/artefacts) are cut/drilled in the defined quantity as per BIS guidelines and these drilled/cut piece of sample is then homogenised in melting furnace in graphite crucibles.
- iv. **Sample preparation:** The homogenized sample is weighed and other metals i.e. silver and copper is mixed with the homogenised sample and put in lead foil, which is then assayed. Out of several techniques available for assaying precious metals, Fire Assaying is one of the oldest and most reliable methods for the quantitative analysis of gold and silver.
- v. **Assaying section (Fire Assay Test):**

As per the standard IS 15820:2009, Assay and Hallmarking of gold is done by the fire assay test as per the method IS 1418: 2009 (Assaying of Gold in Gold Bullion, Gold alloys and Gold Jewelry/Artefacts). In this test, magnesia or calcium phosphate cupels, parting acids (Nitric acids of specific gravity 1.2 & 1.3 g/cm³), lead foil, precious metals (silver) and other metals like copper are used. The fire assay method is based on the principle of removal of all base metals like lead, copper, etc, present in the sample from noble metals like gold and silver through the process of cupellation and Parting.

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Cupellation. In this process samples are kept in cupels for cupellation inside the muffle furnace for 25 min at 1100°C. During the process, lead is oxidised into lead oxide & emitted in the form of fumes, whereas other impurities along with lead is absorbed in cupels.

Parting: Once cupellation is completed, a gold and silver alloy in the form of bead is obtained. Separating silver from gold by selectively dissolving silver-gold alloy in Nitric acid, is known as parting.

4.0 Sources of Environmental pollution associated with Fire Assay Procedure and Environmental issues of Hallmarking Centres:

Main sources of pollution in Fire Assay Testing and other environmental issues associated with hallmarking centres are as under:

a) Air Pollution:

Lead oxides and Nitrous fumes are generated during cupellation and parting acid treatment respectively. These fumes, if inhaled may pose a health hazard to personals/workers involved in assaying, if not addressed properly.

To control the emissions, fume extraction system is installed and the fumes generated are sucked through suction hood and exhausted fumes are scrubbed by sprinkling of water. The scrubbed water is collected and the recirculate back in the process.

b) Water Pollution

As such there is no usage of water in the process, however the scrubbed water is generated from scrubbing operations during fume extractions. Though the scrubbed water is recycled and recirculated in the process, but over a period of time it is discharged which contain lead as contaminant.

c) Hazardous waste:

During the process of cupellation, Cupels become contaminated due to the absorption of lead and other heavy metals. Used/Spent cupels bearing lead

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and scrubbed water containing residues of lead are the hazardous wastes generated during fire assay posing risk to the environment.

The spent acids generated during parting process are also hazardous waste generated in the fire assay test. The parting process involves boiling of a metal mixture (Gold & Silver) with parting acid (Conc. Nitric acid) to remove the silver. In this process silver present in the metal gets dissolved with nitric acid leaving only gold in its purest form. After recovering dissolved silver from acid, the spent parting acid (Conc nitric acid) is generated which is highly acidic and may adversely affect the receiving environment, if discharged without proper neutralization and treatment. The quantity of nitric acid used in the process is approximately 0.5 litres/assaying and on average daily spent acid generation is 1.0 lit/day. Spent acid has pH about 2.0. Spent acid generated is collected in the small container (20-25 litres) to recover silver.

5.0 Environmental Guidelines:

Environmental Guidelines for "Environmental Guidelines for Gold Assaying and Hallmarking Centres"

1. The emissions from cupellation and parting process should be channelized through a well-designed suction hood and duct arrangement system to control lead and nitric acid fumes.
2. The extracted fumes from cupellation and parting should be scrubbed by installing well designed scrubbing system for removing the pollutants from the exhausted air & discharged through appropriate stack as per SPCBs consent conditions.
3. The adequacy/efficiency of the Scrubber system installed need to be verified by the SPCBs or through Expert institutions.
4. The spent acid generated from parting acid should be sent to TSDF or neutralized before its disposal. These Hallmarking centres should have facilities of pH testing like litmus paper, pH meter to check that the spent acid is neutralized.

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5. The Spent cupels/scrubbed water containing lead should be sent to TSDF or to the authorized registered lead recyclers dealers.
6. Manifest/records should be maintained for storage and disposal of spent acid/cupels/scrubbed water residue generated during the process.
7. Proper personal protection equipment's such as Face Shields, Helmets, Acid Gloves, First Aid Box, etc. must be used by the personals carrying out fire assay & parting test.
8. Good housekeeping should be maintained by frequent and regular cleaning of the assay lab, preventing lead dust from accumulating on laboratory surfaces.
9. All the gold assaying and hallmarking centers shall obtain necessary Consents under the provisions of Water (Prevention and Control of Pollution) Act, 1974 & Air (Prevention and Control of Pollution) Act, 1981 & Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 from the concerned State Pollution Control Boards / Pollution Control Committees.
10. The Gold Hallmarking Assaying facilities/Centres should be established as per the siting policies/guidelines of local administration.
11. The Blood test of worker for lead, should be done once in a year who has worked for at least 6 months in such facility.
12. BIS may explore new alternate instrumental methods like Spark or Arc OES with low pollution foot print for assaying of Gold.
13. BIS may also make mandatory to have a copy of consents issued by SPCBs/PCCs under Water Act 1974 & Air Act 1981 and Authorization certificates while issuing the BIS certificates.

Rajeev



राजस्थान राज्य प्रदूषण नियन्त्रण मण्डल

4, संस्थानिक क्षेत्र, झालाना डूंगरी, जयपुर

फोन नं.: 0141-2711329

Annexure-2

बैठक कार्यवाही विवरण

(प्रदूषण नियन्त्रण मण्डल की सम्मति प्रक्रिया से संबंधित अन्तर विभागीय प्रकरणों पर नीतिगत निर्णय लिये जाने हेतु मुख्य सचिव महोदय की अध्यक्षता में आयोजित बैठक दिनांक 24.06.2020)

दिनांक 24.06.2020 को मध्याह्न पश्चात् 04.00 बजे माननीय मुख्य सचिव महोदय की अध्यक्षता में शासन सचिवालय के कमेटी कक्ष संख्या-1 में प्रदूषण नियन्त्रण मण्डल की सम्मति प्रक्रिया से संबंधित अन्तर विभागीय प्रकरणों पर नीतिगत निर्णय लिये जाने हेतु बैठक का आयोजन किया गया। बैठक में राज्य सरकार द्वारा कोविड-19 के सम्बन्ध में जारी दिशा-निर्देशों यथा उचित सामाजिक दूरी(Social Distancing), सेनिटाईजर व मास्क का उपयोग आदि का पूरा ध्यान रखा गया। बैठक में उपस्थित विभिन्न विभागों के वरिष्ठ अधिकारियों की सूची परिशिष्ट "अ" पर संलग्न है।

बैठक के प्रारम्भ में श्री पवन कुमार गोयल, अध्यक्ष, राजस्थान राज्य प्रदूषण नियन्त्रण मण्डल ने मुख्य सचिव महोदय एवं समस्त अधिकारीगण का स्वागत किया तथा बताया कि राजस्थान राज्य प्रदूषण नियन्त्रण मण्डल द्वारा विगत आठ माह में कन्सेन्ट एप्लीकेशन के त्वरित निस्तारण करने के सम्बन्ध में महत्वपूर्ण नीतिगत निर्णय लिये हैं, जिसके परिणामस्वरूप कई वर्षों से लम्बित आवेदनों का निस्तारण किया जा सका, जिस पर मुख्य सचिव महोदय द्वारा संतोष व्यक्त किया गया। मण्डल द्वारा विगत 8 माह में महत्वपूर्ण नीतिगत निर्णय लेकर किये गये कन्सेन्ट एप्लीकेशन के रिकार्ड निस्तारण का संक्षिप्त विवरण निम्न प्रकार है:-

दिनांक 23.09.2019 को मण्डल में लम्बित आवेदनों की संख्या	दिनांक 23.09.2019 से 19.06.2020 तक मण्डल में प्राप्त आवेदनों की संख्या	कुल आवेदन	दिनांक 23.09.2019 से 19.06.2020 तक निस्तारित आवेदनों की संख्या	दिनांक 20.06.2020 को मण्डल में लम्बित आवेदनों की संख्या
8624	7988	16612	12233	4379

अध्यक्ष, राजस्थान राज्य प्रदूषण नियन्त्रण मण्डल द्वारा बताया गया कि शेष 4,379 में से अधिकांश कन्सेन्ट एप्लीकेशन अन्य विभागों से संबंधित अनापत्ति के अभाव में मण्डल में लम्बित हैं। अन्य विभागों से संबंधित अनापत्ति की कन्सेन्ट एप्लीकेशन के निस्तारण में आवश्यकता के सम्बन्ध में श्री विजय सिंघल, सदस्य सचिव द्वारा विभाग वार विस्तृत प्रस्तुतीकरण दिया गया। प्रस्तुतीकरण के दौरान निम्न निर्णय/निर्देश दिये गये:-

क्र. सं.	एजेण्डा संख्या	एजेण्डा का विवरण	निर्देश/निर्णय	संबंधित विभाग
1.	2.	3.	4.	5.
1.	1	<ul style="list-style-type: none">कन्सेन्ट एप्लीकेशन प्रस्तुत करते समय औद्योगिक प्रयोजनार्थ भू-रूपान्तरण की आवश्यकता।अरूपान्तरित सरकारी भूमि पर स्थापित उद्योगों के लम्बित आवेदनों पर औद्योगिक प्रयोजनार्थ भू-रूपान्तरण के अभाव में प्रस्तावित कार्यवाही।	भू-रूपान्तरण से संबंधित विभागों द्वारा संभावना व्यक्त की गई कि बिना वैध भू-रूपान्तरण के स्थापित उद्योगों पर कार्यवाही किया जाना चुनौतीपूर्ण है। अतः निर्णय लिया गया कि राजस्थान राज्य प्रदूषण नियन्त्रण मण्डल बिना औद्योगिक प्रयोजनार्थ भू-रूपान्तरण के उद्योग/परियोजना की कन्सेन्ट एप्लीकेशन को स्वीकार ना करें। इस सम्बन्ध में प्रस्तुत आवेदन प्रारम्भिक तौर पर ही जाँच कर लौटाये जा सकते हैं। मण्डल में लम्बे समय से औद्योगिक प्रयोजन हेतु भू-रूपान्तरण के अभाव में लम्बित आवेदनों को एक अन्तिम नोटिस देकर अस्वीकृत किया जा सकता है।	राजस्थान राज्य प्रदूषण नियन्त्रण मण्डल

Rajesh

		<ul style="list-style-type: none"> निजी/राजकीय भूमि पर बिना भू-रूपान्तरण के स्थापित उद्योगों पर आवश्यक कार्यवाही संबंधित विभाग द्वारा किये जाने का प्रस्ताव। 	<ul style="list-style-type: none"> सरकारी भूमि पर स्थापित उद्योगों के लम्बित कन्सेन्ट एप्लीकेशनों को स्पष्ट लैण्ड टाईटल नहीं होने तथा औद्योगिक प्रयोजनार्थ संपरिवर्तन के अभाव में एक अन्तिम नोटिस देकर निरस्त किया जा सकता है। बिना भू-संपरिवर्तन कार्यरत उद्योगों पर नियमानुसार कार्यवाही राजस्व विभाग/स्थानीय निकायों के अधिकारियों द्वारा की जानी है। राजस्व विभाग/स्थानीय निकाय यह भी सुनिश्चित करें कि किसी भी क्षेत्र में वैधानिक रूप से ही उद्योग की स्थापना औद्योगिक प्रयोजनार्थ भू-सम्परिवर्तन प्राप्त कर ही की जावे। 	राजस्व विभाग/ स्थानीय निकाय
2.	2	कन्सेन्ट एप्लीकेशन के साथ केन्द्रीय भू-जल प्राधिकरण (सी.जी.डब्ल्यू.ए.) के अनापत्ति प्रमाण पत्र की आवश्यकता।	<p>केन्द्रीय भू-जल प्राधिकरण(सी.जी.डब्ल्यू.ए.) के प्रतिनिधि की उपस्थिति में विस्तृत चर्चा की गई। माननीय नेशनल ग्रीन ट्रिब्यूनल(एन.जी.टी.) के आदेशानुसार भू-जल दोहन हेतु केन्द्रीय भू-जल प्राधिकरण (सी.जी.डब्ल्यू.ए.) से अनापत्ति प्रमाण पत्र प्राप्त करना आवश्यक है। ऐसी स्थिति में मण्डल द्वारा स्थापना सम्मति(CTE) के समय केन्द्रीय भू-जल प्राधिकरण(सी.जी.डब्ल्यू.ए.) से अनापत्ति प्रमाण पत्र प्राप्त करने हेतु प्रस्तुत आवेदन की रसीद की प्रति तथा संचालन सम्मति (CTO) के समय केन्द्रीय भू-जल प्राधिकरण(सी.जी.डब्ल्यू.ए.) से अनापत्ति प्रमाण पत्र ही लिया जावे। इसके अभाव में नये आवेदनों को आवेदन कर्ता को लौटा दिया जावे तथा पुराने लम्बित आवेदनों को एक अन्तिम नोटिस देकर अस्वीकृत किया जा सकता है।</p> <p>मुख्य सचिव महोदय द्वारा राज्य में उद्योगों की वर्तमान स्थिति को दृष्टिगत रखते हुये क्षेत्रीय निदेशक, सी.जी. डब्ल्यू. बी., जयपुर को निर्देशित किया गया कि सी. जी.डब्ल्यू.बी. के स्तर पर अनापत्ति हेतु लम्बित आवेदनों का भी त्वरित निस्तारण किया जावे।</p> <p>जल संसाधन विभाग को भी निर्देशित किया गया कि वह स्टेट ग्राउण्ड वाटर अथोरिटी की स्थापना हेतु त्वरित कार्यवाही करें।</p>	राजस्थान राज्य प्रदूषण नियन्त्रण मण्डल
3.	3	<ul style="list-style-type: none"> खनन इकाईयों एवं भवन परियोजनाओं हेतु नेशनल बोर्ड ऑफ वाईल्ड लाईफ द्वारा जारी क्लीयरेन्स की आवश्यकता। माननीय उच्चतम न्यायालय के आदेशानुसार निकटतम वाईल्ड लाईफ सेन्चुरी/नेशनल पार्क/क्रिटीकल 	<p>निर्णय लिया गया कि वन विभाग राज्य के ऐसे क्षेत्रों की जिलेवार/तहसीलवार सूची प्रदूषण नियन्त्रण मण्डल को उपलब्ध करायेगा जहाँ नेशनल बोर्ड ऑफ वाईल्ड लाईफ की क्लीयरेन्स की आवश्यकता नहीं है जिसे खनन इकाईयों/परियोजनाओं की अवस्थिति का निर्धारण कर कन्सेन्ट एप्लीकेशन पर निर्णय लिया जा सकता है।</p> <p>सूची में उल्लेखित क्षेत्रों के अतिरिक्त स्थानों पर संबंधित उप वन संरक्षक(DCF) से निकटतम वाईल्ड लाईफ सेन्चुरी/नेशनल पार्क/क्रिटीकल टाइगर हेबीटेट/ई.एस.जेड. से दूरी के सम्बन्ध में निर्धारित प्रपत्र में प्रमाण पत्र लिया जावे। यदि कोई स्थान एक</p>	केन्द्रीय भू-जल बोर्ड(सी.जी.डब्ल्यू.बी.)
				जल संसाधन विभाग
				वन विभाग

Rajendra

		टाईगर हेबीटेट/ई.एस. जेड. से दूरी के सम्बन्ध में मार्गदर्शन।	<p>से अधिक उप वन संरक्षक(DCF) के क्षेत्राधिकार में आता है तो संबंधित उप वन संरक्षक (DCF) सभी से सूचना लेकर ही अपनी रिपोर्ट प्रेषित करें। लीजधारक स्वयं वन विभाग से उक्त प्रमाण पत्र प्राप्त कर आवेदन पत्र के साथ ही मण्डल को प्रस्तुत करेगा। इसके अभाव में नये आवेदनों को मण्डल द्वारा आवेदन कर्त्ता को लौटा दिया जावे तथा पुराने लम्बित आवेदनों को एक अन्तिम नोटिस देकर अस्वीकृत किया जा सकता है।</p> <p>निर्देशित किया गया कि खनन विभाग ही यह सुनिश्चित करें कि जिस स्थान पर माईनिंग लीज का आवण्टन किया गया है, वहाँ वर्तमान में भी वैधानिक रूप से माईनिंग अनुमत है या नहीं। यदि किसी भी न्यायालय/ प्राधिकारी/विभाग द्वारा माईनिंग प्रतिबन्धित की गई है तो उस स्थिति में खनन विभाग की ही प्राथमिक जिम्मेदारी है कि ऐसी माईनिंग लीज को निरस्त करने की कार्यवाही करें।</p>	खनन विभाग
4.	4	खनन इकाईयों हेतु खनन विभाग द्वारा जारी खनन मण्डल की संचालन सम्मति की वैधता से पृथक करने के सम्बन्ध में।	<p>निर्णय लिया गया कि इस सम्बन्ध में माननीय उच्च न्यायालय द्वारा पूर्व में आदेश पारित किये गये हैं जिनको दृष्टिगत रखते हुये ही मण्डल की संचालन सम्मति(CTO) की वैधता को खनि विभाग के खनन प्रबन्धन की ऑन-लाईन प्रक्रिया से जोड़ा गया है। अतः खनन इकाईयों की प्रभावी मोनिटरिंग हेतु इस प्रक्रिया को जारी रखा जावे।</p> <p>यह भी निर्देशित किया गया कि किसी भी खनन इकाई में नियमों का उल्लंघन पाये जाने पर खनि विभाग सर्वप्रथम माईनिंग लीज निरस्त करेगा तत्पश्चात् ही मण्डल को संचालन सम्मति निरस्त करने हेतु सूचित करेगा।</p>	<p>खनन विभाग/ राजस्थान राज्य प्रदूषण नियन्त्रण मण्डल</p> <p>खनन विभाग</p>
5.	5	पर्यावरणीय स्वीकृति(ई.सी.) की कन्सेन्ट एप्लीकेशन प्रस्तुत करने के दौरान आवश्यकता।	<p>निर्णय लिया गया कि पर्यावरणीय स्वीकृति(ई.सी.) तथा मण्डल की सम्मति एक दूसरे के पूरक दस्तावेज हैं। अतः जिन प्रकरणों में पर्यावरणीय स्वीकृति आवश्यक हैं, उनमें पर्यावरणीय स्वीकृति(ई.सी.) प्रस्तुत किये बिना कन्सेन्ट एप्लीकेशन अपूर्ण मानी जावेगी। इसके अभाव में नये आवेदनों को आवेदन कर्त्ता को लौटा दिया जावे तथा पुराने लम्बित आवेदनों को एक अन्तिम नोटिस देकर अस्वीकृत किया जा सकता है।</p>	राजस्थान राज्य प्रदूषण नियन्त्रण मण्डल
6.	6	स्थानीय निकाय विभाग/नगरीय विकास एवं आवासन विभाग के अधीन संचालित सीवरेज उपचार संयंत्रों(एस.टी.पी.) के लम्बित कन्सेन्ट एप्लीकेशनों के निस्तारण के सम्बन्ध में।	<p>माननीय नेशनल ग्रीन ट्रिब्यूनल (एन.जी.टी.) द्वारा पर्यावरण सुरक्षा समिति व अन्य के सम्बन्ध में जारी आदेशों की पालना में सभी करबों व नगरीय क्षेत्रों में सीवरेज उपचार संयंत्रों(एस.टी.पी.) की स्थापना की जानी है। इस सम्बन्ध में संबंधित विभाग कार्य योजनायें बनायें।</p> <p>राजस्थान राज्य प्रदूषण नियन्त्रण मण्डल में लम्बित सीवरेज उपचार संयंत्रों(एस.टी.पी.) के 89 आवेदनों पर मुख्य सचिव महोदय द्वारा चिन्ता व्यक्त की गई तथा निर्देशित किया गया कि आवेदन प्रस्तुत करने वाले विभाग अपने स्तर पर नोडल अधिकारी भी नियुक्त</p>	<p>स्थानीय निकाय विभाग/नगरीय विकास एवं आवासन विभाग</p> <p>स्थानीय निकाय विभाग/नगरीय विकास एवं आवासन विभाग/राजस्थान राज्य प्रदूषण</p>

			करें जो कि प्रदूषण नियन्त्रण मण्डल में सम्पर्क कर लम्बित आवेदनों में आवश्यक दरतावेजों की कमियों को पूर्ण करायें जिससे इनका त्वरित निस्तारण किया जा सके। इस सम्बन्ध में प्रदूषण नियन्त्रण मण्डल के साथ बैठक का भी आयोजन किया जा सकता है।	नियन्त्रण मण्डल
7.	7	राजकीय अस्पतालों के कन्सेन्ट एप्लीकेशन एवं ऑथराइजेशन से सम्बन्धित प्रकरण	राजकीय अस्पतालों के 325 कन्सेन्ट एप्लीकेशन एवं ऑथराइजेशन मण्डल में लम्बित हैं जिसके मुख्य कारण सीवरेज उपचार संयंत्र का ना होना, पर्यावरणीय स्वीकृति आदि है। निर्देशित किया गया कि इस सम्बन्ध में नगरीय विकास विभाग, स्वायत्त शासन विभाग, राजस्थान राज्य प्रदूषण नियन्त्रण मण्डल, चिकित्सा एवं स्वास्थ्य विभाग एवं चिकित्सा शिक्षा विभाग "कोर ग्रुप" बनाकर कन्सेन्ट एप्लीकेशन के निस्तारण में आ रही समस्याओं के निराकरण के सम्बन्ध में रोड मैप प्रस्तुत करेंगे।	नगरीय विकास एवं आवासन विभाग/स्वायत्त शासन विभाग/ राजस्थान राज्य प्रदूषण नियन्त्रण मण्डल/ चिकित्सा एवं स्वास्थ्य विभाग एवं चिकित्सा शिक्षा विभाग

बैठक सघन्यवाद समाप्त हुई।


(डॉ. विजय सिंघल)
सदस्य सचिव

क्रमांक: F 12 (PSC-36) / R.P.C.B / Jaipur / 491 - 510

दिनांक : 30/06/2020

प्रतिलिपि निम्न को सूचनार्थ / आवश्यक कार्यवाही हेतु प्रेषित है:-

1. प्रमुख सचिव, माननीय मुख्यमंत्री महोदय, राजस्थान, जयपुर।
2. प्रमुख विशेषाधिकारी, माननीय मुख्यमंत्री महोदय, राजस्थान, जयपुर।
3. उप शासन सचिव, मुख्य सचिव महोदय, राजस्थान, जयपुर।
4. निजी सचिव, अतिरिक्त मुख्य सचिव, उद्योग विभाग, राजस्थान, जयपुर।
5. निजी सचिव, अध्यक्ष, रा.प्र.नि.म., जयपुर।
6. निजी सचिव, अतिरिक्त मुख्य सचिव, चिकित्सा एवं स्वास्थ्य विभाग, राजस्थान, जयपुर।
7. निजी सचिव, प्रमुख शासन सचिव, राजस्व विभाग, राजस्थान, जयपुर।
8. निजी सचिव, प्रमुख शासन सचिव, वन एवं पर्यावरण विभाग, राजस्थान, जयपुर।
9. निजी सचिव, प्रमुख शासन सचिव, नगरीय विकास एवं आवासन विभाग, राजस्थान, जयपुर।
10. निजी सचिव, प्रमुख शासन सचिव, खनिज विभाग, राजस्थान, जयपुर।
11. शासन सचिव, पर्यावरण विभाग, राजस्थान, जयपुर।
12. शासन सचिव, जल संसाधन विभाग, राजस्थान, जयपुर।
13. शासन सचिव, चिकित्सा शिक्षा विभाग, राजस्थान, जयपुर।
14. शासन सचिव, स्वायत्त शासन विभाग, राजस्थान, जयपुर।
15. अतिरिक्त प्रधान मुख्य वन संरक्षक एवं मुख्य वन्य जीव प्रतिपालक, अरण्य भवन, राजस्थान, जयपुर।
16. प्रबन्ध निदेशक, रीको, जयपुर।
17. आयुक्त उद्योग विभाग, जयपुर।
18. निदेशक, स्थानीय निकाय विभाग, जयपुर।
19. क्षेत्रीय निदेशक, केन्द्रीय भू-जल प्राधिकरण, झालाणा ढ़ंगरी, जयपुर।
20. रक्षित पत्रावली।


सदस्य सचिव

Rayes

बैठक में उपस्थित अधिकारियों की सूची

1. श्री सुबोध अग्रवाल, अतिरिक्त मुख्य सचिव, उद्योग विभाग, राजस्थान, जयपुर।
2. श्री पवन कुमार गोयल, अध्यक्ष, राजस्थान राज्य प्रदूषण नियन्त्रण मण्डल, जयपुर।
3. श्रीमती श्रेया गुहा, प्रमुख शासन सचिव, वन एवं पर्यावरण, राजस्थान, जयपुर।
4. श्री कुंजीलाल मीणा, प्रमुख शासन सचिव, खान विभाग, राजस्थान, जयपुर।
5. श्री वैभव गेलरिया, शासन सचिव, चिकित्सा शिक्षा, राजस्थान, जयपुर।
6. डॉ. डी.एन. पाण्डे, सचिव, पर्यावरण विभाग, राजस्थान, जयपुर।
7. श्री अरिन्दम तोमर, अतिरिक्त प्रधान मुख्य वन संरक्षक, वन विभाग, राजस्थान, जयपुर।
8. श्री उज्ज्वल राठौर, निदेशक, स्थानीय निकाय विभाग, जयपुर।
9. डॉ. विजय सिंघल, सदस्य सचिव, राजस्थान राज्य प्रदूषण नियन्त्रण मण्डल, जयपुर।
10. डॉ. एस.के. जैन, क्षेत्रीय निदेशक, केन्द्रीय भू-जल बोर्ड, जयपुर।
11. श्री एच.एन. तिवारी, वैज्ञानिक "डी", केन्द्रीय भू-जल बोर्ड, जयपुर।
12. श्री एम. एल. चौधरी, मुख्य अभियन्ता(मुख्यालय), नगरीय विकास विभाग, जयपुर।
13. श्री अशिम मार्कण्डेय, मुख्य अभियन्ता, जल संसाधन विभाग, जयपुर।
14. श्री एम. एल. चौधरी, मुख्य अभियन्ता, मुख्यालय, नगरीय विकास विभाग, जयपुर।
15. श्री विजय गजराज, क्षेत्रीय प्रबन्धक, रीको, जयपुर।
16. श्री राजेन्द्र सिंह, प्रबन्धक, रीको, जयपुर।
17. डॉ. राजकुमार सोनी, चिकित्सा एवं स्वास्थ्य विभाग, जयपुर।
18. श्री आर.के. आमेरिया, अतिरिक्त निदेशक, उद्योग विभाग, राजस्थान, जयपुर।
19. श्री अभय श्रीवास्तव, पर्यावरण विशेषज्ञ, आर.यू.आई.डी.पी., जयपुर।
20. श्री भूपेन्द्र माथुर, मुख्य अभियन्ता, स्थानीय निकाय विभाग, जयपुर।



SPEED POST

CPCB/IPC-VI/ROGW/

12.01.2021

To

**The Member Secretary
SPCB/PCC
(as per the list)**

Sub: Harmonization of Classification of Industrial Sectors into Red, Orange, Green and White Categories-reg.

This has reference to CPCB Directions issued u/s 18(1)(b) of the Air and Water Act on 07.03.2016, regarding 'Harmonization of classification of industrial sectors under Red/Orange/Green/White categories', wherein CPCB has categorized 242 industrial sectors into red, orange, green & white categories and directed all SPCBs/PCCs for its adoption and implementation. The SPCBs/PCCs were also directed that addition of any new or left-over industrial sectors and their categorization, which is not listed in the categorization done by CPCB, shall be carried-out by a Committee at the level of concerned SPCB/PCC, in accordance with the revised criteria and guidelines of CPCB.

Further, a need was felt to categorize some industrial sectors on PAN-India level and to resolve anomalies in categorization, if any. Accordingly, CPCB constituted a Committee to deal with the matter related to categorization of industrial sectors under red/orange/green/white categories.

Subsequently, CPCB categorized (i) Scrapping Centre (ii) Used Cooking Oil Collection Centre (iii) Compressed/Refined Bio-gas production from bio-degradable waste & (iv) Railway Stations, vide directions dated 30.04.2020, and categorized (i) Dairy Farms & (ii) Gaushalas, vide directions dated 10.07.2020, for adoption and implementation.

Further, the CPCB Committee on categorization, in its meetings held on 21.07.2020, 11.08.2020 and 24.08.2020, categorized the following three sectors, the details of which are given at **Annexure-I**:

- i. Building and Construction Projects, having built-up area up to 20,000 m² and waste water generation \geq 50 KLD.
- ii. Construction and Demolition (C&D) Waste Processing Plants.
- iii. Gold Assaying & Hallmarking Centres

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032
दूरभाष/Tel : 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

Rayen

All SPCBs/PCCs are directed to adopt and implement the categorization of these sectors and submit the Action Taken Report (ATR), in this regard to CPCB, within 15 days.

Yours faithfully,

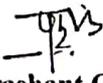

(Prashant Gargava)
Member Secretary

Encl: as above

Copy to:

- 1 The Joint Secretary (CP Division)
Ministry of Environment, Forests
& Climate Change,
Indira Paryavaran Bhawan,
3rd Floor, Prithivi, Aliganj, Jor Bagh Road,
New Delhi -110 003
- 2 All Regional Directors, CPCB
(as per list)
- 3 Div. Head, UPC-I, CPCB, Delhi
- 4 Div. Head, IPC-V, CPCB, Delhi
- 5 Div. Head-IT, CPCB, Delhi

: with a request to upload
this letter on CPCB
website


(Prashant Gargava)



Categorization of (i) Building and Construction Projects, (ii) Construction and Demolition (C&D) Waste Processing Plants and (iii) Gold Assaying & Hallmarking Centres

Sl. No.	Sl. No. (as per CPCB Document)	Non-Industrial Operations (Activities/Facilities/Infrastructure/Services)	W1	W2	W	A1	A2	A	H	Pollution Index (PI)	Category	Remarks
1.	88	Building and Construction Projects, having built-up area up to 20,000 m ² and waste water generation \geq 50 KLD	20	--	20	--	--	--	--	50	Orange	<p>i. Waste water is generated due to domestic use.</p> <p>ii. Projects having overall waste water generation of 50 KLD or more are considered for categorization. However, projects having waste water generation <50 KLD are also required to treat/manage sewage with appropriate systems such as soak pit, septic tank, STP etc. or direct discharge into sewer connected with terminal STP etc., as per the prescribed guidelines/norms.</p> <p>iii. If the discharge \geq 100 KLD, it will have the normalized score (pollution index) of 75 and hence, be categorized as Red.</p>
2	89	Construction and Demolition (C&D) Waste Processing Plants	12	--	12	20	--	20	--	50	Orange	<p>i. It is mainly air polluting process/activities.</p> <p>ii. Air pollution score is normalized to 100.</p> <p>iii. Waste water of high TDS of inorganic nature is generated in wet processing units.</p> <p>iv. In case of ancillary units/operations such as manufacturing of tiles, bricks, blocks etc. are associated, the categorization may change, depending on the process and waste generation.</p>
3.	90	Gold Assaying & Hallmarking Centres	-	--	-	25	--	25	10	58.33	Orange	<p>i. There is no wastewater generation from the process.</p> <p>ii. Lead oxide, nitrous fumes are generated during cupellation and parting acid treatment, respectively contributing to the air emissions.</p> <p>iii. The hazardous waste is generated during fire assay in the form of spent cupels bearing lead, spent acid, scrubbed water etc. This HW is required to be disposed at TSDFs.</p> <p>iv. All the Gold Assaying & Hallmarking Test Centres certified by BIS shall follow the "Environmental Guidelines for Gold Assaying & Hallmarking Centres", issued by CPCB.</p>

Rajeev

To:

Address List of Member Secretary, SPCBs/PCCs

1.	The Member Secretary Andhra Pradesh State Pollution Control Board D.No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalmvari Street, Kasturibaipet, Vijayawada- 520010 Andhra Pradesh	2.	The Member Secretary Arunachal Pradesh State Pollution Control Board 'ParyavaranBhavan', Yupla Road, PappuNallah, Naharlagun – 791110 Arunachal Pradesh
3.	The Member Secretary Assam State Pollution Control Board Bamunimaidan, Guwahati – 781021 Assam	4.	The Member Secretary Bihar State Pollution Control Board PariveshBhawan, Plot No.N-B/2, Patliputra Industrial Area Patna-800023
5.	The Member Secretary Chhattisgarh Environment Conservation Board ParyavasBhawan, North Block Sector-19 NayaRaipur – 492 099 Chhattisgarh	6.	The Member Secretary Goa State Pollution Control Board Dempo Tower, EDC Plaza, 1 st floor Patto Plaza, Panaji, Goa – 403001
7.	The Member Secretary Gujarat State Pollution Control Board Sector 10-A, Gandhi Nagar – 382043 Gujarat	8.	The Member Secretary Haryana State Pollution Control Board C-11, Sector 6, Panchkula, Haryana 134109
9.	The Member Secretary Himachal Pradesh State Pollution Control Board ParyavaranBhavan, Phase III, New Shimla – 171009 Himachal Pradesh	10.	The Member Secretary J&K State Pollution Control Board, Parivesh Bhawan, Forest Complex, Gladni, Narwal, Transport Nagar, Jammu & Kashmir (J&K)
11.	The Member Secretary Jharkhand State Pollution Control Board T.A Building, HEC Campus, P.O. Dhurwa Ranchi – 834004 Jharkhand	12.	The Member Secretary Karnataka State Pollution Control Board ParisaraBhavan, 4 th & 5 th floors, Church Street, Bangalore – 560 001 Karnataka
13.	The Member Secretary Kerala State Pollution Control Board Plamoodu Junction, Pattam Palace P.O. Thiruvanathapuram – 695004 Kerala	14.	The Member Secretary Maharashtra State Pollution Control Board Kalpataru Point, 3 rd & 4 th floors Sion Matunga Scheme Road No. 6 Opp. Cine Planet, Sion Circle, Sion (E), Mumbai 400 022 Maharashtra
15.	The Member Secretary Madhya Pradesh Pollution Control Board ParyavaranParisar, E-5 Arera Colony Bhopal – 462016 Madhya Pradesh	16.	The Member Secretary Manipur State Pollution Control Board Lamphelpat, Imphal West D.C. Office Complex – 795004 Manipur
17.	The Member Secretary Meghalaya State Pollution Control Board Arden, Lumpyngngad, Shillong – 793014 Meghalaya	18.	The Member Secretary Mizoram State Pollution Control Board New Secretariat Complex, Khatla, Thlanmual Peng, Aizwal Mizoram- 796001
19.	The Member Secretary Nagaland State Pollution Control Board Signal Point, Dimapur, Nagaland – 797112 Nagaland	20.	The Member Secretary Odisha State Pollution Control Board ParibeshBhawan A-118, Nilakanta Nagar, Unit –VIII, Bhubaneshwar – 751012. Odisha

Rajeev

To:

21.	The Member Secretary Punjab State Pollution Control Board Nabha Road, ITI Rd, Adarsh Nagar, Prem Nagar, Patiala - 147001. Punjab	22.	The Member Secretary Rajasthan State Pollution Control Board A-4 Institutional Area, JhalaneDungri Jaipur - 302004. Rajasthan
23.	The Member Secretary Sikkim State Pollution Control Board State land Use & Environment Cell Govt. of Sikkim, Deorali, Gangtok. Sikkim	24.	The Member Secretary Tamil Nadu Pollution Control Board No. 76, Mount Salai, Guindy, Chennai - 600032. Tamil Nadu
25.	The Member Secretary Telangana State Pollution Control Board ParyavaranBhavan A-3, Industrial Estate, Sanath Nagar, Hyderabad - 500 018. Telangana	26.	The Member Secretary Tripura State Pollution Control Board Parivesh Bhawan, Pt. Nehru Complex, Gorkhabasti P.O., Kunjaban, Agartala, West Tripura - 799 006. Tripura
27.	The Member Secretary Uttarakhand Pollution Control Board Gaura Devi Bhawan, 46 B IT Park Sahastradhara, Dehradun- 248001 Uttarakhand	28.	The Member Secretary Uttar Pradesh State Pollution Control Board Building.No. TC-12V VibhutiKhand, Gomti Nagar, Lucknow- 226010. Uttar Pradesh
29.	The Member Secretary West Bengal State Pollution Control Board ParibeshBhavan Building, No.10-A, Block -LA, Sector 3, Salt Lake City, Kolkata - 700 091. West Bengal		
30.	The Member Secretary Andaman & Nicobar Islands Pollution Control Committee Department of Science & Technology Dollyganj Van Sadan, Haddo P.O., Port Blair-744102 Andaman & Nicobar	31.	The Member Secretary Chandigarh Pollution Control Committee ParyavaranBhawan Madhya Marg, Sector - 19 B, Chandigarh - 160019. Chandigarh
32.	The Member Secretary Daman, Diu & Dadra Nagar Haveli Pollution Control Committee Office of the Deputy Conservator of Forests Moti Daman, Daman - 396220. Daman & Diu	33.	The Member Secretary Delhi Pollution Control Committee 4 th floor, ISBT Building, Kashmeri Gate, Delhi - 110006. Delhi
34.	The Member Secretary Lakshadweep Pollution Control Committee Lakshadweep Administration Department of Science, Technology & Environment Kavarati - 682555. Lakshadweep	35.	The Member Secretary Puducherry Pollution Control Committee Department of Science, Technology & Environment Housing Board Complex, 3 rd floor, Anna Nagar, Pondichery - 600 005

Rajeev

To:

Address list of Regional Directors, CPCB

1.	The Regional Director Regional Directorate (East) Central Pollution Control Board 502, Southend Conclave 1582, Rajdanga Main Road Kolkata-700107	2.	The Regional Director Regional Directorate (Vadodara) Parivesh Bhawan, Opp. Ward No. 10 VMC Office Subhanpura, Vadodara – 390 023 Gujarat
3.	The Regional Director Regional Directorate (North-East) Central Pollution Control Board TUM-SIR, Lower Motinagar, Near Fire Brigade H.Q Shillong-793014	4.	The Regional Director Regional Directorate (Central) Central Pollution Control Board 3 rd Floor, Sahkar Bhawan North T.T Nagar Bhopal- 462003
5.	The Regional Director Regional Directorate (North) Central Pollution Control Board Ground Floor, PICUP Bhawan Vibhuti Khand, Gomti Nagar Lucknow- 226020	6.	The Regional Director Regional Directorate (South) Central Pollution Control Board 1 st & 2 nd Floors, Nisarga Bhawan A-Block, Thimmaiah Main Road 7 th D Cross, Shivanagar Opposite Pushpanjali Theatre Banglore 560010
7.	The Regional Director Regional Directorate (Chandigarh) Central Pollution Control Board Parivesh Bhawan, East Arjun Nagar, Delhi-110032	8.	The Regional Director Regional Directorate (Pune) Central Pollution Control Board Parivesh Bhawan, East Arjun Nagar, Delhi-110032
9.	The Regional Director Regional Director - Chennai Central Pollution Control Board 77-A, Second Floor South Avenue Road, Ambattur Industrial Estate, Ambattur Taluk, Thiruvallur District, Chennai - 600 058		

Laffer



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone: 0141-5159699, 5159604 e-mail: member-secretary@rpcb.nic.in

Toll Free Help Line No. : 18001806127 Ext. 7

F14/(23)Policy/RPCB/Plg/2512-2555

Date: 21-1-22

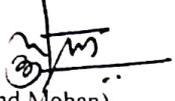
Office Order

In partial modification to State Board's earlier office order no. F14/(23)Policy/RPCB/Plg/153-189 dated 02.06.2021 and F14/(23)Policy/RPCB/Plg/838-874 dated 28.07.2021, the categorization of the industries/ projects/ processes/ activities/ mines for the purpose of consent mechanism, the categorization for following sector of industries under consent mechanism is decided as under:

S.No.	Industry Sector	New Category
1.	Industry or process involving metal surface treatment or process such as pickling/ plating/ electroplating/ heat treatment (excluding annealing)/ phosphating or finishing and anodizing/ enameling/ galvanizing	Red
2.	Wire drawing & Wire neeting(including annealing) Stand alone operations	Orange
3.	Construction & Demolition Waste Processing Plants	Orange
4.	Gold Assaying & Hallmarking Centres	Orange
5.	MSW Processing facilities (MRF, legacy waste etc.)	Orange
6.	Manufactured Sand (M Sand)	Orange
7.	Poultry farms handling > 5000 birds	Green

Rest of the categorization of industries will remain same as categorizations vide office order no. F14/(23)Policy/RPCB/Plg 153-189 dated 02.06.2021 and F14/(23)Policy/RPCB/Plg/838-874 dated 28.07.2021.

This bears approval of the competent authority.


(Anand Mohan)
Member Secretary

F14/(23)Policy/RPCB/Plg/2512-2555

Date: 21-1-22

Copy forwarded to the following for information and necessary action:

1. P.S. to Chairperson, RSPCB, Jaipur.
2. Sr.PA to Member Secretary, RSPCB, Jaipur.
3. The CEE/CAO/CSO/HOO, RSPCB, Jaipur.
4. Group In-Charge, CD & Legal, PDF/ CPP & Hazardous Waste Cell /E-waste & Liquid Waste, / Mines & SCMG-DS/ Solid waste &PCV, Complaints, Grievances, VIP & EC Compliance, RTI Cell/ HOGM/ Textile/ HBC/ Project Training &IEC/ Planning/ Plastic & BMW.ECC RSPCB, Jaipur.





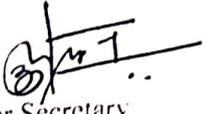
Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone: 0141-5159699, 5159604 e-mail: member-secretary@rpcb.nic.in

Toll Free Help Line No. : 18001806127 Ext. 7

5. The Regional Officer, Regional Office, RSPCB, Alwar/ Balotra/ Bharatpur/ Bhiwadi/ Bhilwara/ Bikaner/ Chittorgarh/ Jaipur South/ Jaipur North/ Jodhpur/ Kishangarh/ Kota/ Pali/ Sikar/ Udaipur/Bundi/ Hanumangarh/Jaisalmer/ Sirohi /Jhalawar/Sawai Madhopur/ Jhunjhunu/Rajsamand/ Banswara/ Nagaur.
6. GIC (IT), with directions to upload on the State Board website and update on MIS.
7. Guard File.


Member Secretary
etc

Layer



Rajasthan State Pollution Control Board
Kishangarh

Phone:01463-250111 Fax :01463-250111

Annexure - A



Registered

File No : F(Tech)/Ajmer(Beawar)/1575(1)/2021-2022/1165-1166

Order No : 2021-2022/Kishangarh/12066

Dispatch Date: 06/08/2021

Unit Id : 110520

M/s Kapish Hallmarking Centre,

Second Floor Private No-201,Housing No-18,Mataji

Tower Municipal No-2/103,Vinodilal Gali , Beawar

Tehsil:Beawar

District:Ajmer

Sub: Consent to Establish under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application(s) for Consent to Establish dated 23/02/2021 and subsequent correspondence.

Sir,

Consent to Establish under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder ,is hereby granted for your **Kapish Hallmarking Centre plant** situated / proposed at **Second Floor Private No-201,Mataji Tower Mahaveer Bajar Beawar Tehsil:Beawar District:Ajmer** , Rajasthan under the provisions of the said Act(s). This consent is granted on the basis of examination of the information furnished by you in consent application(s) and the documents submitted therewith, subject to the following conditions:-

- 1 That this Consent to Establish is valid for a period from **23/02/2021** to **31/01/2026** or **date of Commencement of production / commissioning of the project or activities whichever is earlier** .
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity / Capacity
Gold Assaying and Hallmarking	Activity	500.00 PIECE/ITEM PER DAY

- 3 That in case of any increase in capacity or addition / modification / alteration or change in product mix or process or raw material or fuel the project proponent is required to obtain fresh consent to establish.



Lajpa



Regional Office Kishangarh
Rajasthan State Pollution Control Board
Kishangarh

Phone:01463-250111 Fax :01463-250111

Registered

File No : F(Tech)/Ajmer(Beawar)/1575(1)/2021-2022/1165-1166

Order No : 2021-2022/Kishangarh/12066

Dispatch Date: 06/08/2021

Unit Id : 110520

- 4 That the control equipment as proposed by the applicant shall be installed before trial operation is started for which prior consent to operate under the provision of the Water Act and Air Act shall be obtained. This consent to establish shall not be treated as consent to operate.
- 5 The Total Project cost shall not exceed to Rs. 23.10 Lacs, which includes cost of Land Building and Plant & Machinery and accordingly unit has remitted Consent to establish fees of Rs. 24000/- under Water Act 1974 & Air Act, 1981 & Hazardous & other Waste (Management & Transboundary Movement) Rules, 2016 (Slab more than 10 Lacs upto 25 Lacs, Orange Category) as per fee notification dated 26/05/2016.
- 6 That this consent to establish is being issued on the basis of Commissioner Nagar parished , Beawar, District Ajmer No Objection certificate letter no. 16001 dated 05/03/2021 regarding establish Gold Assaying & Hallmarking Centre at plot no. 201 area 15'*36'10" ,Second Floor Building Mata ji Tower, Bheru Ji ka Khera, Mahaveer bazar, Beawar District Ajmer .
- 7 That This consent is valid for establishment of XRF machine (01), Wet Scrubber (01), Balancer (02), laser Marking Machine (01) & Laboratory Accessories (01) only.
- 8 That the industry shall apply for Consent to operate in prescribed application form with requisite fee before 120 days from expiry of this Consent or commissioning the plant whichever is earlier.
- 9
 1. That the unit will comply with the standard as prescribe by MOEF Notification No. GSR/826(E) Dated 16.11.2009 with respect to National Ambient Air Quality Standards.
 2. A Sign Board showing the name, address and capacity of the industry as well as validity of the consents should be displayed at the entrance of the site.
 3. That the unit shall maintain effective operation and maintenance of installed pollution control measures so as to achieve the standards prescribed under EP Act, 1986.
- 10
 1. That this consent is being issued on the basis of information submitted by the unit. The consent may be automatically revoked incase of any wrong information found after that.
 2. That any incorrect information submitted in the consent application form of declaration shall make the industry liable for legal action under Section 42 of the Water and Section 38 of the Air Act.



Rajasthan



Regional Office Kishangarh
Rajasthan State Pollution Control Board
Kishangarh

Phone:01463-250111 Fax :01463-250111

Registered

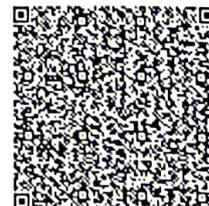
File No : F(Tech)/Ajmer(Beawar)/1575(1)/2021-2022/1165-1166

Order No: 2021-2022/Kishangarh/12066

Dispatch Date: 06/08/2021

Unit Id : 110520

- 11 That the industry shall ensure that noise from the unit does not exceed the prescribed noise standards for Industrial area i.e. 75 dB (A) Leq during day time and 70 dB (A) Leq during night time to meet the prescribed ambient noise standards. Day time is reckoned between 6 AM to 10 PM and night time is reckoned between 10 PM to 6 AM.
- 12 That this consent is valid subject to fulfilment of all the other statutory requirements in other Law/Act/Rules as applicable.
- 13 Unit shall maintain zero liquid discharge status inside/outside the plant premises.
- 14 That Unit shall comply all the conditions of guideline for Gold Assaying & Hallmarking centres issued by The Central Pollution Control Board New Delhi vide letter no. 2020/7976 dated 09/10/2020.
- 15 The emissions from cupellation and parting process should be channelized through a well-designed suction hood and duct arrangement system to control lead and nitric acid fumes.
- 16 The extracted fumes from cupellation and parting should be scrubbed by installing well designed scrubbing system for removing the pollutants from the exhausted air & discharged through appropriate stack.
- 17 The spent acid generated from parting acid should be sent to TSDF or neutralized before its disposal, These Hallmarking centres should have facilities of pH testing like litmus paper, pH meter to check that the spent acid is neutralized.
- 18 The Spent cupels/scrubbed water containing lead should be sent to TSDF or to the authorized registered lead recyclers dealers
- 19 Manifest/records should be maintained for storage and disposal of spent acid/cupels/scrubbed water residue generated during the process.
- 20 Proper personal protection equipment's such as Face Shields' Helmets' Acid Gloves, First Aid Box, etc must be used by the personals carrying out fire assay & parting test.
- 21 Good housekeeping should be maintained by frequent and regular cleaning of the assay lab, preventing lead dust from accumulating on laboratory surfaces.
- 22 The Blood test of Worker for lead, should be done once in a year Who has worked for at least 6 months in such facility.
- 23 To control the emissions, fume extraction system is installed and the fumes generated are sucked through suction hood and exhausted fumes are scrubbed by sprinkling of water The scrubbed water is collected and the recirculate back in the process.
- 24 That unit shall comply provisions of the Hazardous & other Waste (Management & Transboundary Movement) Rules, 2016.



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Regional Office Kishangarh
Rajasthan State Pollution Control Board
Kishangarh

Phone:01463-250111 Fax :01463-250111

Registered

File No : F(Tech)/Ajmer(Beawar)/1575(1)/2021-2022/1165-1166

Order No: 2021-2022/Kishangarh/12066

Dispatch Date: 06/08/2021

Unit Id : 110520

- 25 That this consent is granted to the aforesaid industry to ensure control of pollution from the premises of the industry in accordance with various pollution control Acts, in no way confers the right to the industry to exit in violation of other Laws & statutory permission.
- 26 That, notwithstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained under section 27(2) of the Water Act and under section 21(6) of the Air Act to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of compliance of the Water Act and Air Act.
- 27 That the grant of this **Consent to Establish** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 28 That the grant of this **Consent to Establish** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Establish** shall also be subject, beside the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time, be specified by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Establish** and project proponent / occupier shall be liable for legal action under the the relevant provisions of the said Act(s).

Yours Sincerely

Regional Officer[Kishangarh



Rajeev



Regional Office Kishangarh
Rajasthan State Pollution Control Board
Kishangarh

Phone:01463-250111 Fax :01463-250111

Registered

File No : F(Tech)/Ajmer(Beawar)/1575(1)/2021-2022/1165-1166

Order No : 2021-2022/Kishangarh/12066

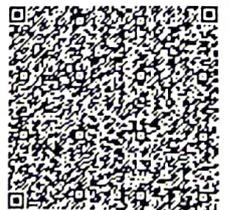
Dispatch Date: 06/08/2021

Unit Id : 110520

(A): Copy To:-

1 Master File.

Regional Officer[Kishangarh



Rajeev



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-2711263,2716802 e-mail : member-secretary@rpcb.nic.in

RSPCB HelpLine No. : 0141-2716877

Registered Post

F(Tech) RPCB/OGM/M-569/UID-110520/1714-1716

Date: 23/03/2022

M/s Kapish Hallmarking Centre,
Second Floor Private No. 2/103, Vinodilal Gali, Beawar,
Tehsil- Beawar & District: Ajmer.

Sub: Revocation of consent to establish under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 & under section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: Consent to establish letter no. F(Tech)/Ajmer(Beawar)/1575(1)/2021-2022/1165-1166 dated 06.08.2021 which is valid upto 31.01.2026.

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974 & Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Acts") have come into force in whole of the country, with effect from 23.03.1974 & 16.05.1981, respectively.
2. And whereas the Water Act & Air Act have been enacted to provide for the prevention, control and abatement of water & air pollution and for maintaining and restoring the wholesomeness of water & air.
3. And whereas under the provisions of section 24 of the Water Act, no person shall knowingly cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
4. And whereas under the provisions of section 25/26 of the Water Act, no person shall without the prior Consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
5. And whereas under the provisions of section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment.
6. And whereas the State Board, in performance of its functions, has power to issue directions under section 33A of the Water Act, in writing to any person, officer or any authority and such person, officer or authority is bound to comply with such directions.
7. And whereas, the industry is being established/ operated in the name and style of M/s Kapish Hallmarking Centre, Second Floor Private No. 2/103, Vinodilal Gali, Beawar, Tehsil- Beawar & District: Ajmer.
8. And whereas the consent to establish was granted under the Air (Prevention and Control of Pollution) Act, 1981 and under the Water (Prevention and Control of Pollution) Act, 1974 vide letter no. F(Tech)/Ajmer(Beawar)/1575(1)/2021-2022/1165-1166 dated 06.08.2021 which is valid upto 31.01.2026 with specific conditions.
9. And whereas it has been observed that your Hallmarking unit is established in commercial area and not in industrial area/ on land converted for industrial purpose.
10. And whereas, industry has failed to comply with the conditions of the consent to establish granted vide letter dated 06.08.2021 referred above and guidelines issued by the State Board/CPCB.

Rajra

11. And whereas, above stated violations of the provisions of the Air Act and Water Act and guidelines issued by the State Board/CPCB have been viewed seriously by the Board.

Therefore, the State Board hereby revokes the consent to establish granted vide letter dated 06.08.2021 referred above under the provision of the section 25/26 of the water Act, 1974 and under the section 21/22 of the Air Act, 1981.

It is clarified that after revocation of consent to establish, legally you cannot establish/operate your industrial plant.

This bears the approval of the competent authority.

Yours sincerely,

(Rajeev Mahnot)
Sr. Environmental Engineer (OGM)

OK

Copy to: -

1. Regional Officer, RPCB, Kishangarh for information and necessary action.
2. Master file, OGM, RPCB, Jaipur.

OK

Sr. Environmental Engineer (OGM)

Rajeev



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004

Phone :0141-5159699,5159604 e-mail : member-secretary@rpcb.nic.in

TollFreeHelplineNo. : 18001806127 Ext. 7

4

Annexure-5

No.F.12(PSC-36)RPCB/Vol-II

Date:

Minutes of Meeting

(Meeting convened under chairmanship of the Chief Secretary, Government of Rajasthan on 18.02.2022 at 11.30 AM to discuss requirement of land conversion for Industrial/Commercial purposes in case of Consent applications for Service Industries under the provisions of Water and Air Acts)

A meeting was convened under the chairmanship of the Chief Secretary, Government of Rajasthan on 18.02.2022 at 11.30 AM to discuss applicability of land conversion for Industrial/Commercial purposes in case of Consent applications for Service Industries under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981.

At the outset of the meeting, Principal Secretary, Department of Environment, Government of Rajasthan welcomed all the invitees and briefed them that as per the provision of the Water and Air Act, all the industries/activities/projects are required to obtain Consent to Establish/ Consent to Operate from RSPCB. It was intimated by the Principal Secretary, Department of Environment that while considering such applications, RSPCB is seeking documents related to conversion/ allotment of land for intended use along with other mandatory documents.

Further, it was also discussed that an inter departmental meeting was held under the Chairmanship of Chief Secretary, Govt. of Rajasthan on 24.06.2020 to discuss the requirement of seeking land conversion before considering consent applications, wherein it was a general consensus that in the absence of land conversion documents there can be mushrooming of industries which adversely impact the environment. RSPCB has been authorized to refuse pending consent applications which are not having appropriate land conversion and also not to accept applications which are not having appropriate land conversion.

Member Secretary, RSPCB made a presentation about genuine considerations before the Board while implementing the decision taken in meeting dated 24.06.2020.

1. Gold Assaying and Hallmarking Centres (GAHC)

Member Secretary, RSPCB briefed all the invitees that the Gold Assaying and Hallmarking Centres (GAHC) are the small testing laboratories engaged in testing the purity of gold which due to nature of operation and logistic reasons are required to be near the Jewellery shops or Jewellery manufacturing units primarily located in main market/commercial areas of the city/towns. Earlier these units were not covered in consent mechanism of the State Board as being tiny scale units and operating in commercial / residential areas.

Member Secretary, RSPCB further informed all the invitees that Hon'ble NGT vide its order dated 18.11.2019 has made it mandatory for all the hall marking units to obtain consent from the State Board under the provision of the Water (Prevention and Control of

Rajeev



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004
Phone :0141-5159699,5159604 e-mail : member-secretary@rpcb.nic.in
TollFreeHelplineNo. : 18001806127 Ext. 7

Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981. Subsequently, CPCB vide its letter dated 09.10.2020 requested the SPCBs for implementation for "Guidelines for Gold Assaying and Hallmarking Centres" in compliance for NGT order dated 18.11.2019 and asked to submit a compliance report.

As per guidelines, the Gold Assaying and Hallmarking Centres (GAHC) shall obtain necessary consents and authorization from the concerned State Boards/ Committees. Further CPCB and RSPCB have categorized the hallmarking and assay centers under orange category. Some of these Hallmarking units which are operational in commercial/ residential areas hitherto have represented to the RSPCB for waiving off the requirement of land conversion for industrial purposes/ activities.

2. Automobiles Service Centres.

Member Secretary, RSPCB briefed the invitees that there are large numbers (approx 1000) of automobiles service centres especially of two wheelers are located in residential and commercial areas closed to the city habitation for the convenience of the nearby residents.

CPCB as well as RSPCB has categorized the automobiles service centres under orange category and they are required to obtain consent to establish and consent to operate under the Water and Air Acts. These units are not covered in consent mechanism of the State Board as being operating in commercial / residential areas.

The Chief Secretary, Government of Rajasthan emphasized that these service sector industries are of tiny scale and are traditional in nature which generate employment to many. However, in order to curb illegal mushrooming of industries, such tiny activities need to be regularized under consent mechanism of RSPCB. The Chief Secretary also insisted that in order to come up with a balanced regulation in the state, a pragmatic view must be adopted keeping a balance between employment and environment.

After detailed deliberation, following decisions were taken in the meeting:

1. RSPCB to study policy adopted by other PCBs in the country while considering applications of consent related to the Gold Assaying and Hallmarking Centres (GAHC) and Automobiles Service Centres.
2. RSPCB to seek clarification from Ministry of Environment and Forest, Government of India and Central Pollution Control Board regarding issues faced by RSPCB while examining applications of consent of the Gold Assaying and Hallmarking Centres (GAHC) and Automobiles Service Centres.

The meeting ended with vote of thanks to the chair.

This bears approval of the competent authority.

(Anand Mohan)
Member Secretary

Rajeev

Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004

Phone :0141-5159699,5159604 e-mail : member-secretary@rpcb.nic.in

TollFreeHelpLineNo. : 18001806127 Ext. 7

F.14(5) Adm/ RSPCB/Project

Date:

1. PS to Chairperson, RSPCB, Jaipur.
2. PS to Principal Secretary, Revenue Department, Govt. of Rajasthan, Jaipur.
3. PS to Principal Secretary, Environment and Climate Change Department, Govt of Rajasthan, Jaipur.
4. PS to Principal Secretary, UDH Department, Govt of Rajasthan, Jaipur.
5. PS to Principal Secretary, Industries Department, Govt of Rajasthan, Jaipur.
6. PS to Secretary, LSG Department, Govt of Rajasthan, Jaipur.
7. Sr.PA to Member Secretary, RSPCB, Jaipur.

Member Secretary

20/11/16



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004

Phone :0141-5159699,5159604 e-mail : member-secretary@rpcb.nic.in

TollFreeHelpLineNo.: 18001806127 Ext. 7

F.12(PSC-36)RPCB/Vol-II/ 53-54

Date 12.4.22

Member Secretary,
Central Pollution Control Board
Parivesh Bhawan,
East Arjun Nagar, Shahdara,
Delhi—110032

Sub: Clarification regarding Requirement of land conversion for Industrial/Commercial purposes in case of Consent applications for Service Industries under the provisions of Water and Air Acts.

**Ref:- (i) This office letter no. F.12 (PSC-36) RPCB/Vol-II/3080 dated 28/3/22
(ii) CPCB letter no. CPCB/IPC-VI/ROGW/4981 Dated 12/001/2021**

Sir,

As per above, CPCB vide its various directions in several matters has directed the SPCBs to bring the service sector units such as "Gold Assaying & Hallmarking Centers" and "Automobile Service Centers" into the purview of consent mechanism as per the stipulated guidelines/directions issued therein.

As per the provision of the Water and Air Act, all the industries/non industrial activities/projects are required to obtain Consent to Establish/Operate from the SPCBs. While considering such applications, RSPCB is seeking documents related to conversion / allotment of land for intended use alongwith other mandatory documents.

Some of these hallmarking units which are operating in commercial/ residential area hitherto have represented to RSPCB for waiving off the requirement of land conversion for industrial purpose/ activities.

Further, large numbers of automobile service centers especially of two wheeler are located in residential and commercial areas closed to the city habitation.

While going through the CPCBs letter dated 12/1/2021 (copy enclosed) wherein categorization of three sectors was issued, which includes Gold Assaying and Hall making centers also. It is observed that this sector i.e. Gold Assaying and Hall making centers has been mentioned as "Non Industrial Operations (activities/facilities) in the Annexure-I of the said letter, although nothing explicit in this regard has been mentioned in the covering letter.

In order to bring these service / facilities in consent mechanism and to ensure that pollution control measures are adopted, it is requested to clarify, whether RSPCB may be

Rajeev



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004

Phone :0141-5159699,5159604 e-mail : member-secretary@rpcb.nic.in

TollFreeHelpLineNo.: 18001806127 Ext. 7

allowed for grant of consent to establish/ operate to "Gold Assaying & Hallmarking Centers" and "Automobile Service Centers" to operate in areas other than industrial area without getting land conversion done for industrial purpose, as treating these service/ facilities as Non Industrial Operations. This clarification will help us in ensuring compliance of CPCB directions in the concerned matters.

Encl: As above

Yours' Sincerely

(Anand Mohan)

Member Secretary

Copy to:

(i) Secretary , Department of Environment , Govt. of Rajasthan, Jaipur

Member Secretary

9/6

Rajeev



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141- 2716804, 2716800 e-mail : member-secretary@rpcb.nic.in

Helpline No. : 0141-2716877

Reminder

F.12(PSC-36)RPCB/Vol-II/574-575

Date 30.5.22

Member Secretary,
Central Pollution Control Board
Parivesh Bhawan,
East Arjun Nagar, Shahdara,
Delhi—110032

Sub: Clarification regarding Requirement of land conversion for Industrial/Commercial purposes in case of Consent applications for Service Industries under the provisions of Water and Air Acts.

Ref: - (i) This office letter no. F.12 (PSC-36) RPCB/Vol-II/3080 dated 28/3/22 & 12/04/2022.

(ii) CPCB letter no. CPCB/IPC-VI/ROGW/4981 dated 12/01/2021

Sir,

As per above, State Board had requested vide letters dated 28/03/2022 and 12/04/2022 seeking clarification on Requirement of land conversion for Industrial/Commercial purposes in case of Consent applications for Service Industries under the provisions of Water and Air Acts. The clarification from CPCB in this matter is still awaited.

In this regard it is again requested to clarify, whether RSPCB may be allowed for grant of consent to establish/ operate to "Gold Assaying & Hallmarking centers" and "Automobile Service Centers" to operate in areas other than industrial area/ converted for industrial use without getting land conversion done for industrial purpose, as treating these service / facilities as Non industrial Operation. This clarification will help us in ensuring compliance of your directions in the concerned matters.

Yours sincerely,

Encl: As above


(Uday Shankar)
Member Secretary

Copy to:

- (i) Secretary, Department of Environment and Climate Change, Govt. of Rajasthan, Jaipur.


Member Secretary

7c

Rajasthan



Annexure -7

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

July 25, 2022

CP-31/4/2021-IPC-V-HO-CPCB-HO

To

The Member Secretary
Rajasthan Pollution Control Board
A-4, Jalane Dungri Institutional Area
Jaipur - 302 004

Sub: Clarification regarding waiving off the requirement of land conversion for Industrial/Commercial purposes in case of Consent applications for service industries such as Gold Assaying & Hallmarking Centres under the provisions of Water & Air Acts - reg

Ref.: (i) Rajasthan State Pollution Control Board letter No. F-12(PSC-36) RPCB/Vol-II, dated 28.03.2022
(ii) CPCB letter No. CP-31/4/2021-IPC-V-HO-CPCB-HO, dated June 08, 2022

Sir,

In supersession of CPCB earlier letter No. CP-31/4/2021-IPC-V-HO-CPCB-HO, dated June 08, 2022, regarding siting of Gold Assaying & Hallmarking Centres, it is to be mentioned that "Guidelines for Gold Hallmarking Assaying Centres" clearly prescribed the siting criteria under point no. 10, as under:

"Gold Hallmarking Assaying facilities/Centres should be established as per the siting policies/guidelines of Local Administration". A copy of Guidelines for Gold Hallmarking Assaying Centres is attached for ready reference.

Yours faithfully

(S.K. Gupta)
Additional Director &
Divisional Head (IPC-V)

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032
दूरभाष/Tel : 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

Rayes



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004

Phone :0141-5159699,5159604 e-mail : member-secretary@rpcb.nic.in

TollFreeHelpLineNo. : 18001806127 Ext. 7

249
Annexure - 8

F.12 (PSC-36) / RSPCB/Jaipur/1543-1545

Date: 29.9.22

The Principal Secretary,
Department of Environment and Climate Change,
Government of Rajasthan,
Jaipur.

Subject:- Disposal of Consent applications for Gold Assaying & Hallmarking Centres under the provisions of Water and Air Acts.

Ref.:- This office letters dated 31.05.2022, 11.07.2022 and 05.08.2022.

Sir,

As per above, CPCB vide its various directions in several matters has directed the SPCBs to bring the service sector units such as Gold Assaying & Hallmarking Centres into the purview of consent mechanism as per the stipulated guidelines/ directions issued therein.

As per the provision of the Water and Air Act, all the industries/activities/projects are required to obtain Consent to Establish/ Operate from the SPCBs. For considering such applications, RSPCB has sought clarification from CPCB. CPCB vide its letter dated 25.07.2022, issued in supersession to its earlier letter, has clarified that the Guidelines for GAHCs clearly prescribed the siting criteria under its point no. 10 that, "GAHCs should be established as per the siting policies/ guidelines of local administration."

RSPCB vide its letter dated 30.05.2022 and 22.08.2022 had written letters to the Director General, BIS, New Delhi to consider issue of BIS certificates to the Gold Assaying and Hallmarking Centres at their level till a final view is taken in this regard. Subsequently, BIS has given relaxation to the GAHCs till 20.10.2022.

Furthermore, based on communication held with CPCB, informally, they have communicated that such bottleneck issues are being faced in the state of Rajasthan only.

In view of this, the State Government is requested to take a view in this regard at the earliest.

Yours Sincerely,


(B. Praveen)

Member Secretary

Copy to following for information/ necessary action please:

1. P.S. to Chairperson, RSPCB, Jaipur.
2. Sr.PA to Member Secretary, RSPCB, Jaipur.


Member Secretary

dc





Government of Rajasthan
Department of Environment & Climate Change

F. No. 6(1) ENV/2016/Part-2

Jaipur, Dated: // .10.2022

Member Secretary,
Rajasthan State Pollution Control Board,
Jaipur

Subject: - Disposal of applications for CTE/CTO of Gold Assaying and Hallmarking Centers.

Sir,

With reference to your letter dated 11.07.2022 on the subject above, it has been decided that these application may be cleared for the existing units of these categories provided they are situated in area where Commercial/Industrial activities are allowed as per Master/City Plan.


(Rakesh Mathur)
Deputy Director





Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004

Phone :0141-5159699,5159604 e-mail : member-secretary@rpcb.nic.in

TollFreeHelpLineNo. : 18001806127 Ext. 7

F.12(PSC-36) RSPCB/Jaipur/Project / 1843-1887

Date: 20.10.22

Office Order

The State Board had sought clarification in the matter of disposal of consent applications related to Gold Assaying and Hallmarking Centres (GAHCs) which are operational in commercial/ residential areas from the State Government, Rajasthan. Subsequently, clarification has been received vide letter no. F.No.6(1)Env/2016/Part-2 dated 11.10.2022, and accordingly, it has been decided that:

“the consent applications related to Gold Assaying & Hallmarking Centres may be cleared for the existing units provided they are situated in area where commercial / industrial activities are allowed as per Master/ City Plan.”

In view of this, all Group In-charges/ Regional Officers, RSPCB are directed to ensure compliance of the above decision and Environmental Guidelines for Gold Assaying and Hallmarking Centres (GAHCs) in October, 2020 while processing of consent applications related to Gold Assaying & Hallmarking Centres.


(B.Praveen)

Member Secretary

F.12(PSC-36) RSPCB/Jaipur/Project / 1843-1887
Copy to the followings for information and necessary action.

Date: 20.10.22

1. P.S.to Chairperson,RSPCB,Jaipur
2. Sr.PA to Member Secretary,RSPCB,Jaipur
3. The CEE/CAO/CSO,RSPCB,Jaipur
4. Group In-Charge, CD & Legal, PDF/ CPP & Hazardous Waste Cell / Liquid Waste, & E-waste Cell/ Textile/Mines & SCMG-DS/ OGM & Estt./HBC/ Training Project & IEC/ Planning/ BMW, ECC & Plastic Waste/ MUID Solid Waste, PCV, Complaints, Grievances, VIP & EC Compliance/RTI RSPCB, Jaipur.
5. The Regional Officer, Regional Office, RSPCB, Alwar/ Balotra/ Bharatpur/ Bhiwadi/ Bhilwara/ Bikaner/ Chittorgarh/ Jaipur South/ Jaipur North/ Jodhpur/ Kishangarh/ Kota/ Pali/ Sikar/ Udaipur/Bundi/ Hanumangarh/Jaisalmer/ Sirohi /Jhalawar/Sawai Madhopur/ Jhunjhunu/Rajsamand/ Banswara/ Nagaur.
6. Chairman, Rajasthan Hallmarking Association, 1189, Jorawar Bhawan, Partaniyon Ka Rasta, Johri Bazar, Jaipur-3 vide e-mail.
- ✓ GIC (IT), with directions to upload on RSPCB website.


Member Secretary





BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION NO. 601/2022

Sarla Soni

Applicant

Versus

State of Rajasthan & Ors.

Respondent

AFFIDAVIT IN SUPPORT OF DOCUMENTS

I, Rajeev Mahnot S/o Shri K.S. Mahnot, aged about 89 years, at present working as Senior Environmental Engineer, Rajasthan State Pollution Control Board, Jaipur, do hereby take oath and state as under: -

- 1) That I am Officer-in-Charge of the answering-respondent. Hence, being officer-in-charge, I am well conversant with the facts and circumstances of the present case.
- 2) That the documents annexed with the reply are true and correct photo copies of their respective originals.

Rajeev
राजीव महनोत
वरिष्ठ पर्यावरण अभियन्ता
DEPONENT

VERIFICATION:-

I, the above named deponent do solemnly take oath and state that the contents of Para No.1 to 3 of my above affidavit are true and correct on the basis of official records and no part of it is in correct or false nor any material has been concealed there from. SO HELP ME GOD.

Rajeev
राजीव महनोत
वरिष्ठ पर्यावरण अभियन्ता
DEPONENT

ATTESTED
[Signature]
NOTARY PUBLIC
JAIPUR (RAJ.) INDIA

15 DEC 2022

VAKALATNAMA

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI OA NO. 601 OF 2022



IN THE MATTER OF: -

Sarla Soni

...Applicant

Versus

State of Rajasthan & Ors.

...Respondents

KNOW all to whom these presents shall come that We, Rajasthan State Pollution Control Board (RSPCB), Respondent No. 5 in the above-named case, do hereby appoint:


(NISHANT AWANA)
D/686/2013
+917838760760

Hereinafter called Advocate(s) to be my/our Advocate in the above noted case and authorise them:

To act appear and plead in the above noted case in this Court or in any other Court or Tribunal in which the same be tried or heard and also in the appellate Courts.

To sign, file verify and present pleadings, replications, appeals, cross-objections, or petitions for executions, review revision restoration withdrawal, compromise or other petitions replies, objections or affidavits of other documents as may be demand necessary or proper for the prosecution of said case in all its stage.

To file and take back documents.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take out execution proceedings.

To deposit draw and receive moneys, cheques and grant receipts thereof or and to ail other act and things which may be necessary to be done for the progress and in the course to prosecution of the said case.

To appoint instruct any other Legal practitioner authorising him to exercise the power and authorities hereby conferred upon the Advocate whenever he may think fit to do so and sign the power of attorney on my/our behalf.

And I/we the undersigned do hereby agree to rectify and confirm act as if done by the Advocate or their substitutes in the matter as my/our own acts, as if done by me/us to contents and purposes.

And I/we undertake that I/we or my our duly authorised agent would appear in court all hearings will confirm the Advocates for appearance when case is called.

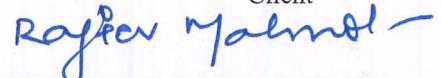
And I/we the do hereby agree not to hold the Advocate or their substitute responsible to the result of the said case, consequence for his absence from the court when the said case is, called up for hearing or any negligence of the said advocate or his substitute.

And I/we the undersigned do hereby agree that in the event of the whole or any part to the fee agreed by me/us to the Advocate remaining unpaid they will be entitled/allowed for an adjournment Advocates would be entitled to the same.

IN WITNESS WHERE OF I/we do hereunto set my/our hand to these presents the contents of which have been understood by me/us that 20th day November, 2022.

Accepted _____ Advocate

Client



RAJASTHAN STATE POLLUTION CONTROL BOARD (RSPCB)

राजीव महनोत
वरिष्ठ पर्यावरण अभियन्ता



FILED BY:

NISHANT AWANA

6/2 Lower Ground Floor, Jangpura B
New Delhi- 110014

Ph.- 0120 4283896, +91 7838760760

mail@nmalawchambers.in / nishantawana@outlook.com

